



# The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

## PART VII.

### Advertisements and Notices, etc.

#### THE ORISSA GAZETTE.

#### NOTICE.

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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack"

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Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

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All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

*Publisher, The Orissa Gazette.*

#### NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Secretary to the Orissa Advisory Council, Cuttack.

Rs. as.

Price of single copy .. .. 0 4

## THE PURI ELECTRIC LICENCE, 1936.

## DRAFT LICENCE, PURI.

Notice is hereby given that Chari and Chari Ltd., Madras, have applied to the Government of Orissa for the grant of a licence to supply electric energy at Puri and the draft licence is published hereunder.

The copy of the deposited map may be inspected free at the office of Chari and Chari Ltd., Madras, and copies of the draft licence may be obtained from Chari and Chari Ltd., Madras, on payment of rupee one per copy.

Every local authority, company, or person desirous of making any representation with reference to this application made to the Local Government may do so by letter addressed to the Secretary to the Government of Orissa, Public Works Department, P. O. Chandnichouk, Cuttack, through the Electric Inspector, Bihar, Patna, within three months of the date of the first issue of this advertisement in "Utkal Dipika".

LICENCE FOR THE SUPPLY OF ENERGY GRANTED  
BY THE GOVERNMENT OF ORISSA UNDER THE  
INDIAN ELECTRICITY ACT, 1910.

*Licence.*

Licence is hereby granted to Chari and Chari Ltd., to supply electrical energy in the area with the powers and upon terms and conditions all specified below:—

1. *Short title*—This licence may be cited as "Puri Electric Licence, 1936."

2. *Interpretation*—This licence is to be read and construed as subject in all respects to the provisions of the Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder, and the several words, terms and expressions, to which meanings are assigned by the Act or any statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1897, shall have in this licence and the annexures thereto the same respective meanings provided that in this licence—

(i) The expression "The Act" shall mean the Indian Electricity Act, 1910, with the statutory modifications thereof.

(ii) The expression "The Licensees" shall mean and include Chari and Chari Ltd., Madras, and their permitted assigns.

(iii) The expression "First Annexure," "Second Annexure," and "Third Annexure" shall mean the first, second and third annexures to this licence respectively.

(iv) The expression "Deposited Map", shall mean the plan showing the area of supply or the streets or routes along which electric lines have compulsorily to be laid, all hereinafter specified, which has been deposited with the Government of Orissa in

pursuance of the rules under the Act, and which plan is signed for the purpose of identification by the Secretary to the Government of Orissa in the Public Works Department and by the applicants, under the name and style of Chari and Chari Ltd., Madras.

(v) The expression "Unit" shall mean the quantity of energy contained in a current of one thousand amperes flowing under an electromotive force of one volt during one hour.

(vi) The expression "Load Factor" shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of Licence*—The date of notification by the Government of Orissa in the Gazette, that this licence has been granted is in this licence referred to as "The Commencement of the Licence."

4. *Security*—(a) The period within which under clause 1 (a) of the schedule to the Act, the licensees shall show that they have available capital of seventy-five thousand rupees and are in a position fully and efficiently to discharge the duties and obligations imposed upon them by this licence throughout the area of supply shall, unless otherwise ordered by the Government of Orissa, be nine months from the commencement of the licence.

(b) The period within which under clause 1 (b) of the schedule to the Act, the licensees shall deposit security and the sum so to be deposited shall, unless otherwise ordered by the Government of Orissa, be six months and rupees three thousand respectively.

5. *Area of supply*—The area within which the supply of electric energy is authorized by this licence is the whole of the area contained within the municipal limits of Puri and marked in yellow on the deposited map.

6. *Purposes of supply*—Subject to the provisions of this licence and the Act and the rules thereunder, the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes:

Provided that the licensees shall not be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers, due regard being had to licensees' load factor:

Provided that no supply of energy shall be commenced to be given by the licensees to owners or occupiers of private premises until the Government of Orissa have approved the form of requisition to be made by the owners or occupiers for such supply of energy and also the form of written contract or

agreement with the licensees to take a supply of energy, which is to be executed or entered into by the owners or occupiers and until the Government of Orissa have also approved the amounts of all miscellaneous charges incidental to or in connection with such supply and which the licensees propose to make against the owners or occupiers and until the licensees' works have been passed in writing by the Electrical Inspector to the Government of Orissa.

7. *Systems of supply*—(1) The systems to be adopted for the supply and transmission of electric energy under this license are the following:—

(a) Medium pressure alternating current three phase four wire supply at a pressure at the consumer's terminals of 400 volts (approximately) between phases and 230 volts between phase and neutral, which shall be earthed at one point only on each separate distributing system at a frequency of fifty complete periods per second.

(b) A high pressure alternating current three phase supply at a pressure not exceeding 6,600 volts between phases at a frequency of fifty complete periods per second.

(c) The neutral point of the high pressure system may, with the approval of the Government and the concurrence of the telegraph authority and the railway, be connected to earth:

Provided always that it shall be lawful for the Government from time to time to issue, with due regard to the expense involved and to the effect upon the commercial prospects of the undertaking, regulations dealing with the above systems of supply or to authorize subject to such limitations and conditions as shall be prescribed in writing by the Government other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders, distributing mains and service lines may be overhead or underground in whole or in part, and shall be erected, constructed and maintained by the licensees in strict conformity with the Act, and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure without the sanction in the writing of the Government of Orissa in each case and subject to any conditions which the Government of Orissa may prescribe;

(b) in any street which may, at any time hereafter, be notified in writing by the Government all electric lines shall be laid underground;

(c) where the transmission or electric supply line crosses or runs along the routes of taboot, temple car or similar religious processions, the wire shall be laid underground or at such

height as will allow of the free and safe passage of those processions or shall be temporarily removed;

(d) in all streets and thoroughfares less than 14 feet in width for wheeled traffic posts for overhead electric lines shall not be erected except with the written permission of the Electrical Inspector to the Government of Orissa;

(e) in narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to keep the wires four feet clear of every building;

(f) in any street or its direct continuation in which overhead electric lines are run, such lines shall be run throughout on one side only except with the written permission of the Electrical Inspector to the Government of Orissa;

(g) due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuits due to inductive effects; the overhead wires shall be suitably transposed where necessary;

(h) for the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 20 lb. per square foot.

8. *Compulsory work*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of the Government of Orissa throughout such streets or parts of streets as are mentioned in the first annexure and as indicated in red on the deposited map. In the case of difference between the description in the first annexure, and as indicated on the deposited map the latter shall prevail. The licensees shall commence to execute the works aforesaid within nine months from the commencement of the licence and shall complete the same within two years thereof.

(b) Further within twelve months of the receipt of the application and subject to the first proviso of clause VI (1) of the Schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders and distributing mains, as may be required to effect a supply to every applicant, village or community within the area having a demand of not less than 8,000 units per annum per mile of additional transmission and feeder line.

(c) In addition to the streets mentioned in the first annexure the licensees shall lay

down further distributing mains to an aggregate length of one mile as may be directed by the Government of Orissa within six months of the commencement of the supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Orissa the progress made during any portion of the said period of two years be unsatisfactory, the licence may be revoked, and the security furnished as per clause 4 (b) above forfeited.

(e) The licensees shall submit reports every six months after the commencement of this licence until the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

9. *Generating station*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensees shall be at liberty to generate energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from a hydroelectric source.

(c) *Transmission line from generating station*—For the purpose of conveying and transmitting energy, the licensees may, after an order in writing has been made by the Government of Orissa conferring upon them such of the powers referred to in section 51 of the Act as may be necessary, and upon obtaining the general approval required by section 18 of the Act, place aerial transmission lines from the generating station to one or more receiving stations. The alignment of the aerial transmission lines from the generating station and upto the one or more receiving stations shall be subject to the previous approval of the Government of Orissa.

10. *Breaking up streets and railways and crossing of waterways*—(a) The licensees are hereby specially authorised to open and break up the soil and pavement of the streets not repairable by the Government of Orissa or by the local authority and also the railways mentioned in the second annexure so far only as concerns level crossings and parts of the railways running along the highway.

(b) The length of the trenches to be opened on any street any time and the period for which they may remain open shall be determined from time to time by the Government of Orissa or the local authority by which such streets are repairable. When any street is crossed not more than half the width of such street shall, without the specific authority in writing of the Government of Orissa or the local authority as aforesaid, be closed for traffic.

(c) The licensees are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

11. *Limits of Prices to be charged in respect of the Supply of Energy*—The price to be charged by the licensees for energy supplied by them shall not exceed those stated in that behalf in the third annexure or in the case of a method of charge approved by the Government of Orissa in accordance with clause 10 of the Schedule to the Act, such maxima as the Government of Orissa may fix on approving the method; nevertheless, the licensees may enter into special contracts subject to sections 22 and 23 of the Act, for the supply of energy.

12. *Purchase of Undertaking*—(a) The option of purchase given by section 7, sub-section (1) of the Act shall first be exercisable on the expiration of 30 years from the commencement of this licence and on the expiration of every subsequent period of seven years during the continuance of this licence. The percentage of the value to be determined in accordance with and for the purpose of sub-section (1) of section 7 of the Act of all lands, buildings, works, materials and plants of the licensees therein mentioned to be added under the second proviso of the sub-section to such value on account of compulsory purchase shall be twenty per centum.

(b) In accordance with section 3, sub-section (2), clause (d) (ii) of the Act, it is hereby expressly declared that the generating station belonging to the licensees and to be used in connection with the undertaking shall form part of the undertaking for the purpose of purchase under section 5 or section 7 of the Act.

(c) During the period of notice prescribed in section 7 (4) of the Act, all extensions and outlays of money debitable to the capital account of the licensees shall be subject to the previous approval of the Government.

13. *Variations from the Schedule to the Act*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that clauses IV and IX of the schedule to the Act shall be excepted from incorporation in this licence.

14. *Assignment of Licence*—The licensees may assign this licence or transfer the whole of their undertakings in respect of which this licence is granted including all lands, buildings, works, materials and plant of the licensees to a company formed or to be formed and registered in British India having authority to take over the licence and the said undertaking as the case may be and to exercise the powers and perform the obligations given to or imposed upon the licensees

under this licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers and authorities, obligations and liabilities of the licensees shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid:  
*Provided*

(1) That a complete statement of the terms of the proposed assignment is placed before the Government of Orissa and that no charge on account of premium or goodwill shall be included in the terms of assignment; (2) That no assignment shall be made without the previous consent in writing of the Government of Orissa.

15. *Revocation*—If the licensees fail to comply with the provisions of any of the clauses hereof, the licence may be revoked.

#### FIRST ANNEXURE.

##### *Compulsory Works.*

List of streets or part of streets in which the licensees are to lay down suitable and sufficient feeders and distributing mains for the purpose of supply of electrical energy.

(1) Lokenath Road (2) Harichandisahi Road (3) Swargadwar Road (4) Baradand Road (5) Marichkote Lane (6) Jagannath Road (7) Kutchery Road (8) Government House Road (9) Marine Parade Road (10) Hotel Road (11) Armstrong Road.

#### SECOND ANNEXURE.

##### *Breaking of Streets and Railways.*

List of streets not repairable by the Government of Orissa or by a local authority and of railways which may be broken up in pursuance of the special powers granted by this licence.

Bengal-Nagpur Railway—Level crossing.

#### THIRD ANNEXURE.

##### *Maximum Charges.*

The licensees shall be entitled to charge the consumers at the following rates:—

(a) For all lighting, fan, heating and domestic purposes and for power consumed within the hours of 5 P.M. and 1 A.M. at annas seven per unit (but annas eight for the first eighteen months) subject to a monthly charge of eight rupees per K. W. of connected load with a minimum of three rupees.

(b) For power consumed within the hours of 1 A.M. and 5 P.M. and subject to monthly minimum charge of eight rupees per K. W. of maximum demand maintained for more than fifteen minutes—

For the first 250 units per mensem at 4 annas per unit. For the next 3,750 units per mensem at 2½ annas per unit. For the

next 4,000 units per mensem at 1½ annas per unit. For the rest units per mensem at 1 anna per unit.

(c) For energy required by bazar shops at the rate of two rupees eight annas per mensem per 40 watt. lamp, burning for not more than five hours a day; lamps of greater wattage would be charged proportionately.

(d) Rates for energy required by local authorities for public works—

(1) Energy for power consumed during the hours of 5 P.M. and 1 A.M., and for lights and fans and heating purposes at four annas a unit.

(2) Energy for power consumed during the hours of 1 A.M. and 5 P.M., at two annas a unit

A. VIPAN

*Secretary to Government.*

CUTTACK: 27th November 1936.

#### NOTICE.

The Public Works Department inspection bungalow at Russellkonda will be utilised as a residence of the District Forest Officer at Russellkonda from 26th November 1936 and hence this building will not be available for occupation by touring officers.

K. NAZIRUDDIN,

*Executive Engineer,  
Ganjam Division.*

BERHAMPUR: 25th November 1936.

[3--1--18-12-1936].

#### WANTED

An Assistant Health Officer of Sub-Assistant Surgeon grade with L. P. H. training on a salary of Rs. 65 per month to Rs. 90 with an annual increment of Rs. 2 for six months with chances of being made permanent for the Sambalpur Municipality.

2. One Sanitary Inspector on a salary of Rs. 40 per month to Rs. 60 by annual increment of Rs. 2 for six months with chances of being made permanent, for the Sambalpur Municipality.

Applications with copies of testimonials will be received in the Municipal Office to the address of the Chairman, Municipal Committee, Sambalpur, till the 15th December 1936.

GOURI SANKER MISRA,

*Chairman, Municipal Committee.*

SAMBALPUR: 20th November 1936

[2--2--4-12-1936.]

## WANTED

An Anglo-Indian or European nurse holding diploma in general nursing for the General Hospital, Cuttack, on Rs. 65—2—105, messing allowance Rs. 25 and a teaching allowance of Rs. 25 per month, with free furnished quarters and an annual uniform allowance. Age must not exceed 35 years.

Applications will be received by the undersigned not later than 23rd December 1936. The selected candidate will have to join at once.

P. L. O'NEILL,  
Superintendent,  
General Hospital, Cuttack.

CUTTACK: 30th November 1936.

[2—1—11-12-1936.]

## WANTED

A diarist clerk on Rs. 30 a month. Applicants must be at least a matriculate, under 25 years of age, an Oriya or a person domiciled in the Province of Orissa.

Applications should reach the undersigned before the 15th December 1936.

K. S. V. RAMAN,

Addl. Under-Secretary to Government.

CUTTACK: 27th November 1936.

## NOTICE.

Wanted an experienced Head Clerk and Accountant for the District Engineer's office, Cuttack, on Rs. 100—5—150 a month.

None need apply who has not passed either the Public Works Department Fourth Grade Accountantship Examination or the Bengal or Bihar and Orissa Local Bodies' Accountants' Examinations and who is not a native of, or domiciled in, this Province. The successful candidate will be on probation for one year and shall have to furnish a cash security of Rs. 350 and to join the appointment at once. When confirmed, he will have to stick to the post for at least five years for which he will have to execute an agreement. No application which is not written in the applicant's own handwriting will be considered. Applicants shall state their age.

Applications with copies of testimonials will be received by the undersigned up to 9th December 1936. The applicants should interview the Chairman at the office on the 10th December 1936 at 2 P.M.

D. K. DAS,  
Vice-Chairman,  
District Board, Cuttack.

CUTTACK: 18th December 1936.

## WANTED

Applications are invited from Oriyas or persons domiciled in Orissa for the posts of Overseers in the Subordinate Engineering Service of Orissa, Public Works Department, on a provisional pay of Rs. 52 a month. The scale of pay will be fixed later. Candidates must be Upper Subordinates or have passed the Civil Engineering Subordinate Examination or an equivalent or higher examination. In the case of domiciled candidates, certificates of domicile from the Collector of their respective districts must accompany the applications. Apply by 2nd January 1937 to the Chief Engineer, Public Works Department, Roads and Buildings, Orissa.

Recommendations for the appointment will be made by a selection board at Cuttack and before appointment a selected candidate must produce a certificate of fitness from the Civil Surgeon.

The selection board will be attended by candidates at their own expense and successful candidates will not be given travelling allowance for joining their first appointment.

A. VIPAN,

Secretary to Government, Orissa,  
Public Works Department.

CUTTACK: 27th November 1936.

[3—1—18-12-1936.]

## WANTED

One temporary estimator in the grade of Rs. 55— $\frac{9}{1}$ —70 (new scale) for the office of the Executive Engineer, Sambalpur Division, up to the 28th February 1937 in the first instance.

Qualifications required: Applicants must have passed the Subordinate Engineering examination and should be thoroughly efficient in estimating work as carried out in the Public Works Department.

Applications in candidates' own handwriting, stating age and qualifications with copies of certificates, will be received by the Superintending Engineer, Orissa Circle, Cuttack, up to the 15th December 1936.

None need apply who is not an Oriya or a person domiciled in the province of Orissa.

The selected candidate will have to join at his own expense.

C. E. JEFFERIS,  
Superintending Engineer,  
Orissa Circle.

[2—1—11-12-1936.]

## WANTED

Applications are invited from Oriyas or persons domiciled in Orissa for the post of Assistant Engineers in the Orissa Engineering service, P. W. D., on a provisional pay of Rs. 200. The scale of pay will be fixed later. Candidates must possess the following qualifications:—

- (i) A degree or diploma from an Indian Engineering College, or;
- (ii) Associated membership of the Institution of Civil Engineers or of the Institute of Engineers (India) or;
- (iii) A degree in Civil Engineering from a University of the United Kingdom.

In the case of domiciled candidates, certificates of domicile from the Collector of their respective districts must accompany the applications. Apply by 2nd January 1937 to the Chief Engineer, P. W. D., Roads and Buildings, Orissa with (i) the original certificate of qualifications in Engineering or a copy of it verified by the Principal of the institution (ii) a certificate of character from the Principal or some responsible person having personal knowledge of the candidate and (iii) evidence of age.

Recommendations for the appointment will be made by a selection board at Cuttack and before appointment on training a selected candidate must appear before a special medical board at Cuttack and qualify in physical fitness for employment in Government service.

Both boards will be attended by candidates at their own expense and successful candidates will not be given travelling allowance for joining their first appointment.

The selected candidate will be appointed in the first instance as an apprentice Engineer under training on Rs. 150 a month for one year and then put on probation for one year more and will have to pass the required departmental examination within the prescribed time.

*Form of application.*

1. Name of candidate in full ...
2. Postal address in full ...
3. Father's name ...
4. Date and place of birth ...
5. Names and appointments held under Government of any members of the applicant's family.
6. Names of institutions in which educated
7. Theoretical qualifications, University degree, diploma or other distinction in Civil Engineering with the name of the institution at which obtained.
8. Nature and extent of practical experience with full details.
9. Whether the candidate is a native of the province or domiciled therein.

A. VIPAN,

*Secretary to Government, Orissa,  
Public Works Department.*

CUTTACK: 27th November 1936.

[3—1—18-12-1936.]